

**IN THE HIGH COURT AT CALCUTTA
Constitutional Writ Jurisdiction**

Present:

The Hon'ble Chief Justice Thottathil B. Radhakrishnan
And
The Hon'ble Justice Rajesh Bindal
And
The Hon'ble Justice I.P. Mukerji
And
The Hon'ble Justice Harish Tandon
And
The Hon'ble Justice Subrata Talukdar

Dated 23rd February, 2021

W.P.A. 5323 of 2020

Court in its own motion :

In re: Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.

The Court: The original order, as modified and extended by the order of August 7, 2020, now stands extended till March 31, 2021.

List this matter again on March 26, 2021, at 1.00 p.m.

This order be published on the official website of this Court and also be communicated to the Courts subordinate to this Court and all Tribunals; Learned Advocate-General; Learned Additional Solicitor-General; and the Presidents and Secretaries of the three wings of the Bar in this Court with a request to circulate the same among lawyers, litigants and others interested.

(Thottathil B. Radhakrishnan, Chief Justice)

(Rajesh Bindal, J.)

(I.P. Mukerji, J.)

(Harish Tandon, J.)

(Subrata Talukdar, J.)

